

Item No.1

In the High Court At Calcutta
Constitutional Writ Jurisdiction
Appellate Side

05.12.2023
Ct-24

WPA 17511 of 2022
Kiron Bhat & Anr.

v.

Kolkata Municipal Corporation & Ors.

Ms. Nafisa Yasmin
Mr. Sayantan Ghosh
... for the petitioners.

Mr. Subhrangsu Panda
Ms. Ina Bhattacharyya
... for KMC.

Learned advocate representing the petitioners submits that reliefs sought for by the petitioners have been allowed by the Corporation.

A request has been made by the petitioners to their learned advocate to withdraw the writ petition.

In view of the above, the writ petition stands dismissed as 'not pressed'. Communication made by the petitioners to the learned advocate be retained with the records.

Urgent certified photocopy of this order, if applied for, be supplied to the parties expeditiously on compliance of usual legal formalities.

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(Amrita Sinha, J.)